

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.155/MP/2022

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Agreement for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017.

Petitioner : Indian Railways (IR).

Respondents : Jindal India Thermal Power Limited (JITPL) and Anr.

Petition No.194/MP/2022

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Agreement for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017.

Petitioner : Jindal India Thermal Power Limited.

Respondents : Northern Railways (NR) and Anr.

Date of Hearing : **12.01.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri M. G. Ramachandra, Sr. Advocate, IR
Shri Pulkit Agarwal, Advocate, IR
Ms. Srishti Khindaria, Advocate, IR
Ms. Kanupriya, REMCL
Shri Sajan Poovayya, Sr. Advocate, JITPL
Shri Akshat Jain, Advocate, JITPL
Shri Abhishek, Advocate, JITPL
Shri Shikhar Verma, Advocate, JITPL
Shri Alok Mishra, ERLDC

Record of Proceedings

Keeping in view a paucity of time and as indicated by the learned senior counsel for both sides that their submissions would go on for some time, the matters were adjourned with the consent of both sides.

2. The Petitions shall be listed for the hearing on **15.3.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)